



# HARYANA VIDHAN SABHA

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**14th Legislative Assembly**  
**Budget Session 2023**  
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## List Of Business

22 March 2023

11:00 AM

1. **QUESTIONS.**

(1) Questions entered in the separate list to be asked and answers given.

2. **MOTION UNDER RULE 15.**

(1) A \_\_\_\_\_ to move that the proceedings on the items of business fixed for today be exempted at this day's sitting from MINISTER the provisions of the Rule 'Sittings of the Assembly', indefinitely.

3. **MOTION UNDER RULE 16.**

(1) A MINISTER to move that the Assembly at its rising this day shall stand adjourned sine-die.

4. **CALLING ATTENTION NOTICES.**

(1) \_\_\_\_\_  
**Calling Attention Notice No.2** regarding the mustard crop was badly damaged due to bad weather in the various areas of the State including Narnaul, Mahendergarh and Charkhi Dadri.  
notice given by **Shri Balraj Kundu, MLA**

**Calling Attention Notice No. 48** notice given by :-

**Smt. Kiran Choudhry, MLA,**

clubbed with Admitted Calling Attention Notice No. 2.

**Calling Attention Notice No. 54** notice given by :-

**1. Rao Dan Singh, MLA, 2. Shri Jagbir Singh Malik, MLA, 3.**

**Shri Aftab Ahmed, MLA, 4. Shri Mamman Khan, MLA, 5. Shri**

**Chiranjeev Rao, MLA, 6. Shri Shishpal Singh, MLA**

clubbed with Admitted Calling Attention Notice No. 2.

**Calling Attention Notice No. 74** notice given by :-

**Shri Neeraj Sharma, MLA,**

clubbed with Admitted Calling Attention Notice No. 2.

**Calling Attention Notice No. 75** notice given by :-

**Shri Satya Parkash, MLA,**

clubbed with Admitted Calling Attention Notice No. 2.

**Calling Attention Notice No. 76** notice given by :-

**Shri Chiranjeev Rao, MLA,**

clubbed with Admitted Calling Attention Notice No. 2.

**Calling Attention Notice No. 77** notice given by :-

**Rao Dan Singh, MLA,**

clubbed with Admitted Calling Attention Notice No. 2.

The Hon'ble Member may also ask a question at the time of discussion on the Calling Attention Notice No. 2.

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5.

## **PAPERS TO BE LAID ON THE TABLE OF THE HOUSE THROUGH NEVA PORTAL.**

(1)

1. A MINISTER to lay on the Table the Energy Department Notification /Regulation No. HERC/53/2021/2nd Amendment/2022, dated the 26th December, 2022, as required under section 182 of the Electricity Act, 2003.

(2)

2. A MINISTER to lay on the Table the Energy Department Notification /Regulation No. HERC/58/2022, dated the 28th December, 2022, as required under section 182 of the Electricity Act, 2003.

(3)

3. A MINISTER to lay on the Table the Energy Department Notification /Regulation No. HERC/56/2nd Amendment/2023, dated the 4th January, 2023, as required under section 182 of the Electricity Act, 2003.

(4)

4. A MINISTER to lay on the Table the 53rd Annual Report & Accounts of Haryana Agro Industries Corporation Limited for the year 2019-2020, as required under section 394 (2) of the Companies Act, 2013.

(5)

5. A MINISTER to lay on the Table the Annual Report of Haryana Khadi & Village Industries Board for the year 2018-2019, as required under section 19A (3) of the Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Act, 1971.

(6)

6. A MINISTER to lay on the Table the 54th Annual Report alongwith Separate Audit Report of the Haryana Financial Corporation for the year 2020-2021, as required under Sections 37 (7) & 38 (3) of the State Financial Corporations Act, 1951.

(7)

7. FINANCE MINISTER to lay on the Table the revised Explanatory Memorandum as to the action taken on the recommendations made by the Sixth State Finance Commission, Haryana as required under clause 4 of Article 243-I and clause 2 of Article 243-Y of the Constitution of India.

(8)

8. FINANCE MINISTER to lay on the Table the State Finances Audit Report of the Comptroller and Auditor General of India for the year ended 31st March, 2022 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

(9)

9. FINANCE MINISTER to lay on the Table the Report of the Comptroller and Auditor General of India on Compliance Audit Report-2 for the year ended 31st March, 2021 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

6.

## **PRESENTATION OF REPORTS OF THE ASSEMBLY COMMITTEES THROUGH NEVA PORTAL.**

(1)

1. THE CHAIRPERSON OF THE COMMITTEE ON SUBORDINATE LEGISLATION to present the Fiftieth Report of the Committee on Subordinate Legislation for the year 2022-2023.

(2)

2. THE CHAIRPERSON OF THE COMMITTEE ON PUBLIC UNDERTAKINGS to present the Sixty Ninth Report of the Committee on Public Undertakings for the year 2022-2023.

(3)

3. THE CHAIRPERSON OF THE COMMITTEE ON ESTIMATES to present the 50th Report of the Committee on Estimates for the year 2022-2023.

(4)

THE CHAIRPERSON OF THE  
SUBJECT COMMITTEE ON PUBLIC HEALTH,  
IRRIGATION, POWER AND PUBLIC WORKS (BUILDINGS & ROADS)

to present the Tenth Report of the Subject Committee on Public Health, Irrigation, Power and Public Works (Buildings & Roads) for the year 2022-2023.

(5)

THE CHAIRPERSON OF THE COMMITTEE ON PETITIONS

to present the Twelfth Report of the Committee on Petitions for the year 2022-2023.

(6)

THE CHAIRPERSON OF THE SUBJECT COMMITTEE ON EDUCATION, TECHNICAL EDUCATION, VOCATIONAL EDUCATION, MEDICAL EDUCATION AND HEALTH SERVICES

to present the Eighth Report of the Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services for the year 2022-2023.

(7)

THE CHAIRPERSON OF THE COMMITTEE ON GOVERNMENT ASSURANCES

to present the 52nd Report of the Committee on Government Assurances for the year 2022-2023.

7.

**LEGISLATIVE BUSINESS.**

(1)

(i) (Bill for introduction, consideration and passing)

(i)

to introduce the Haryana Appropriation (No. 2) Bill;

The Haryana  
Appropriation  
(No. 2) Bill, 2023

A  
MINISTER to move that the Haryana Appropriation (No. 2) Bill be taken into consideration at once;

Also to move that the Bill be passed.

(2)

(ii) (Bill for consideration and passing)

(i)

to move that The Haryana Control of Organised Crime Bill be taken into consideration at once;

The Haryana Control of Organised  
Crime Bill, 2023

A  
MINISTER

Also to move that the Bill be passed.

Chandigarh-160001,

Date:21/Mar/2023

**Rajender Kumar Nandal,**  
**Secretary**

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